



2026:AHC:49370

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5549 of 2026

Sattar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satish Mohan Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In revision No.2481 of 2025 filed by the petitioner in the court of respondent no.2-Additional Commissioner (Administration) IIrd, Meerut Region, Meerut an application for grant of interim relief was also filed in the month of November, 2025. The aforesaid revision was admitted after condoning the delay and the notices were issued to the opposite parties fixing 04.12.2025.

2. It is argued by counsel for the petitioner that the application for grant of interim relief is still pending consideration hence present writ petition.

3. On the other hand it is argued by learned Standing Counsel for the respondent-State that respondent no.2 will take a decision in the aforesaid application expeditiously.

4. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of four months but without granting unnecessary adjournment unless there is no legal impediment.

5. Since the writ petition has been decided on an ex parte version without seeking any response from the respondents, thus the

passing of the order today may not be construed to an expression that this Court has gone into the merits of the matter and the second respondent shall accord independent consideration strictly in accordance with law and the mandate of law holding the field.

March 11, 2026
Pramod Tripathi

(Prakash Padia,J.)